

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 25.09.2012

OA No. 495/2009

Mr. Virendra Lodha, counsel for applicant.
Mr. V.D. Sharma, counsel for respondents.

By way of filing the present O.A., the applicant has prayed that by an appropriate order or direction, the respondents may be directed to promote him from the post of Dy. Conservator of Forest to the post of Conservator of Forest vis-à-vis persons junior to him.

2. It is stated at the bar that during the pendency of the present O.A., the respondents have passed order dated 20.09.2011 by which sanction of the Governor is accorded for promoting Shri V.S. Rathore, IFS (SF: 92), presently posted as Dy. Conservator of Forests (D.O.D.), Bikaner in the grade of Conservator of Forests (Pay Band-4: Rs. 37400-67000 plus grade pay of Rs. 8900/-) with immediate effect. Pursuant to the order dated 20.09.2011, vide order dated 15.10.2011 passed by the respondents; the applicant has been transferred / posted to the post of Conservator of Forests, Jaipur. The said order dated 20.09.2011 and order dated 15.10.2011 are taken on record of the present O.A.

3. It is also informed that now the applicant has been retired on attaining the age of superannuation.

4. Since the relief as claimed by the applicant has been granted in favour of the applicant at the level of the respondents, the present Original Application has become infructuous.

5. In view of the above, the present Original Application stands dismissed as having become infructuous.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat